

(b) The delay in supply of equipment, detection of geological faults and shear zones, in hydel projects, were the primary factors which have contributed to targets not being maintained. Regular reviews are made by the Department of Power and Central Electricity Authority to expedite delivery of the equipment. Senior Officers of the Central Electricity Authority also visit the sites and provide guidance.

[*Translation*]

Letters of Intent for Industrial Units

91. SHRI HARISH RAWAT : Will the Minister of INDUSTRY be pleased to state :

(a) the number of letters of intent

issued during the last one year for setting up industrial units in each State and the number of those letters of intent, out of them which were converted into industrial licences; and

(b) the state-wise number of letters of intent cancelled on account of their non-utilisation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b) A statement showing the State-wise break-up of number of letters of intent granted during the year 1986 and their implementation position is given below.

Statement

Statement showing the State-wise break-up of number of letters of intent granted during 1986 and their implementation position

Sl. No.	State/Union Territory	Total No. of letters of intent issued	Implementation position (as on 31-1-87)		
			No. of letters of intent converted into industrial licences	No. of letters of intent treated as lapsed	No. of letters of intent pending for conversion into indl. licences
(1)	(2)	(3)	(4)	(5)	(6)
1.	Andhra Pradesh	111	1	—	110
2.	Arunachal Pradesh	1	—	—	1
3.	Assam	20	—	—	20
4.	Bihar	18	—	—	18
5.	Chandigarh	2	1	—	1
6.	Dadra & Nagar Haveli	8	—	—	8
7.	Delhi	17	2	2	13
8.	Goa, Daman & Diu	23	1	—	22
9.	Gujarat	105	5	—	100
10.	Haryana	57	4	—	53
11.	Himachal Pradesh	18	—	—	18

1	2	3	4	5	6
12.	Jammu & Kashmir	5	—	—	5
13.	Karnataka	76	6	1	69
14.	Kerala	17	—	—	17
15.	Madhya Pradesh	55	1	—	54
16.	Maharashtra	173	4	—	169
17.	Manipur	1	—	—	1
18.	Meghalaya	1	—	—	1
19.	Nagaland	4	—	—	4
20.	Orissa	17	—	—	17
21.	Pondicherry	12	—	—	2
22.	Punjab	47	2	4	45
23.	Rajasthan	54	1	1	52
24.	Tamil Nadu	104	5	—	99
25.	Uttar Pradesh	135	5	2	128
26.	West Bengal	42	—	—	42
27.	State not indicated/ more than one state	7	—	—	7
Total :		1130	38	6	1086

[*English*]**Proposal for Uniform Civil Code**

92. SHRI G. M. BANATWALLA : Will the Minister of LAW AND JUSTICE be pleased to refer to the reply given to Unstarred Question No. 20 on 4th November, 1986 re: Voluntary Civil Code and state :

(a) whether the group of Ministers under the Chairmanship of the Minister of Human Resource Development set up to consider the question of a uniform civil code has since settled any draft on a Uniform Civil Code;

(b) if so, whether the draft has been considered by Government and whether Government propose to bring any Bill on the same; and

(c) whether Government are thinking to give up the idea of bringing forward Uniform Civil Code altogether ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

[*Translation*]**Power Connections to Villages in Extended Lal Dora in Delhi**

93. SHRI BHARAT SINGH : Will the Minister of ENERGY be pleased to state :